

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	24.6.97	<p>At the instance of Shri D.N. Mishra and with the consent of learned counsel for the petitioner two weeks' time as last chance is allowed for filing counter. Posted to 14.7.1997.</p> <p style="text-align: right;">VICE-CHAIRMAN 24.6.97</p>	
	14.7.97	<p>It is submitted by Shri D.N. Mishra that counter has been prepared and sent for verification. He will file the same within two weeks with copy to petitioner's counsel who wants 15 days time thereafter to file rejoinder. In view of this adjourned to 14.8.1997 for hearing.</p> <p>It is made clear that the matter will be taken up for hearing on 14.8.1997 even in the absence of counter or rejoinder.</p> <p style="text-align: right;">J. N. M. VICE-CHAIRMAN 14.7.97</p>	
	14.8.97	<p>It is submitted by the learned counsel for the petitioner that he wants two weeks' time for arguing the matter. The prayer is allowed. Posted to 28.8.1997 for hearing.</p> <p style="text-align: right;">J. N. M. VICE-CHAIRMAN 14.8.97</p>	
	23.8.97	<p>Learned lawyer for the petitioner files Memo with copy to learned Additional Standing Counsel stating that he does not want to pursue the matter as the prayer has already been met. In view of this, the petition is disposed of as not pressed.</p> <p style="text-align: right;">J. N. M. vice-Chairman 23.8.97</p>	